

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

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**IA No.73, 74 & 75 of 2020 in
CP (IB) No. 172/9/AMR/2019**

In the matter of Krebs Bio-Chemicals & Industries Limited

*** **


Dated 9th June, 2020

The regular court proceedings have been suspended/closed as per Notice dated 22.03.2020 of NCLT, Principal Bench and subsequent follow up orders due to the COVID-19 pandemic.

The Interlocutory Applications i.e. IA Nos. 72, 73 & 74 of 2020 are placed before me. Counsel for both the parties are present in the Video Conference (VC). After hearing the submissions, IA No.72/2020 seeking to withdraw the CP (IB) No.172/9/AMR/2019 under Section 12A of the IBC, 2017 is allowed vide separate sheets. Accordingly, the CP (IB) No. 172/9/AMR/019 is disposed as withdrawn.

In view of the CP is withdrawn, the IA Nos. 74/2020 and 75/2020 are dismissed as infructuous.

Upload the same onto the NCLT website. A copy of the order may also be sent to the Registrar, NCLT as per Circular dated 14.04.2020 for necessary action at his end.



MEMBER JUDICIAL

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

*** **

IA No. 73 of 2020 in
CP (IB) No. 172/9/AMR/2019

**Application under Section 12A of the Insolvency and Bankruptcy Code,
2016**

and

In the matter of M/s Krebs Biochemicals and Industries Limited

By

Mr. Rajesh Chhaparia, IRP of
Krebs Biochemicals and Industries Limited,
B-3, Magadha Empire, 8-6-42/7,
2nd Floor, Pedawaltair, Visakhapatnam,
Andhra Pradesh – 530 017.

... **Applicant**

Date of Order: 09.06.2020

CORAM:

Hon'ble Bhaskara Pantula Mohan, Member Judicial.

Appearance:

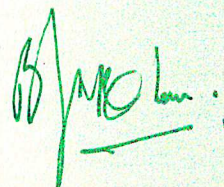
Applicant: Mr. Rajesh Chapparria, IRP

Respondents: Mr. Sridhar, Counsel for the Corporate Debtor

ORDER

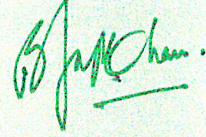
This is an application filed under section 12A of the Insolvency & Bankruptcy Code, 2016 read with Regulation 30(A) of the Corporate Insolvency Resolution Process (CIRP) Regulations, 2016. The prayer in the Application is to permit the withdrawal of the Petition CP (IB) No. 172/9/AMR/2019 under section 12A of the Code.

2. Heard the Counsel for the Petitioner. It has been categorically stated that full payment has already been made to the Creditors by the Suspended Board of Directors and to that effect Form A has also been filed. In view of



the same the Application is allowed and CP (IB) No.172/9/AMR/2019 is closed as withdrawn.

3. In view of the CP is withdrawn, the IA Nos. 74/2020 and 75/2020 are dismissed as infructuous.



**BHASKARA PANTULA MOHAN
(MEMBER JUDICIAL)**

Nitesh